



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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Thiruvananthapuram,
Saturday

2023 ജനുവരി 07
07th January 2023
1198 ധനു 23
23rd Dhanu 1198
1944 പൗഷം 17
17th Pousha 1944

നമ്പർ
No. 67

GOVERNMENT OF KERALA
Law (Legislation-I) Department
NOTIFICATION

No. 21496/Leg.I2/2021/Law.

*Dated, Thiruvananthapuram, 6th January, 2023
22nd Dhanu, 1198
16th Pousha, 1944.*

The following Act of the Kerala State Legislature is hereby published for general information. The Bill as passed by the Legislative Assembly received the assent of the Governor on the 5th day of January, 2023.

By order of the Governor,

V. HARI NAIR,
Law Secretary.



ACT 11 OF 2023**THE DEKKHAN AGRICULTURISTS' RELIEF (REPEAL) ACT, 2022**

An Act to repeal the Dekkhan Agriculturists' Relief Act, 1879 in its application to the State of Kerala.

Preamble.—WHEREAS, it is expedient to repeal the Dekkhan Agriculturists' Relief Act, 1879 (Act XVII of 1879) in its application to the State of Kerala;

BE it enacted in the Seventy-third Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Dekkhan Agriculturists' Relief (Repeal) Act, 2022.

(2) It shall come into force at once.

2. *Repeal of Act XVII of 1879.*—The Dekkhan Agriculturists' Relief Act, 1879 (Act XVII of 1879) is hereby repealed in its application to the State of Kerala.

3. *Saving.*—Notwithstanding such repeal, such repeal shall not affect the validity, invalidity, effect or consequences of anything done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect thereof, or any release or discharge of, or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted or the proof of any past act or thing, under the repealed Act, from the date of commencement of the Dekkhan Agriculturists' Relief Act, 1879 (Act XVII of 1879) to the date of repeal of the said Act.

